CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

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Original Application No. 320 of 2002

Friday, this the 13th day of December, 2002

Hon ble Mr. Justice R.R.K.Trivedi, V.C.

J.C.Bhardwaj a/a 58 years Son of Late Harbans Lal Posted as Se Senior Section Supervisor, T.R.Computer, In the office of General Manager, Telecom District Mazaffarnagar.

... Applicant.

(By Advocate : Shri S. Agarwal)

Versus

- Union of India through the Secretary Ministry of Telecom, New Delhi.
- Bharat Sanchar Nigam Limited, Sanchar Bhawan, New Delhi through its Chairman.
- The General Manager, Bharat Sanchar Nigam Ltd. Terlecom District Muzaffarnagar.
- Assistant General Manager (Admn)
 In the Office of General Manager
 Telecom Distt. Bharat Sanchar Nigam
 Limited, Muzaffarnagar.
- 5. Dy. General Manager (A&B) In the Office of General Manager Telecom District Bharat Sanchar Nigam Limited, Muzaffarnagar.

· . . . Re spondents .

ORDER (ORAL)

By Hon ble Mr. Justice R.R.K. Trivedi, V.C. :

This OA has been filed against Bharat Sanchar

Nigam Limited. This Tribunal has no jurisdiction to hear

the dispute against Bharat Sanchar Nigam. Learned counsel

for the respondents submitted that no notification under

Section 14(2) of A.T. Act., 1985 has been issued, confirming

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the jurisdiction of this Tribunal. The legal position has been settled by judgement of Division Bench of Delhi High Court in C.W.P. No.2027/Ol decided on 24.8.2001 and Bombay High Court reported in 2002(3) ATJ page,1.

The OA is accordingly dismissed and not maintainable.
No order as to costs.

Vice Chairman

RKM /